

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1277/2024**

In the matter of:

Varun Gulati

...Applicant

Versus

CPCB & Ors.

...Respondents

NDOH: 21.01.2026

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Filed by

[Signature]
(Delhi Pollution Control Committee)

Respondent

Place: New Delhi.

Dated: 22nd October, 2025

(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1277/2024

In the matter of:

Varun Gulati

...Applicant

Versus

CPCB & Ors.

...Respondents

**ADDITIONAL STATUS REPORT ON BEHALF OF DELHI
POLLUTON CONTROL COMMITTEE.**

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, DPCC has filed its action taken/Status reports on 24.02.2025, 05.05.2025 and 16.07.2025, which are available on the records of this Hon'ble Tribunal.
3. That earlier, DPCC had issued SCN for imposition of EDC to 11 units, out of which 1 unit (respondent number-25) has deposited the EDC as mentioned in the SCN. And for other 10 units DPCC imposed EDC in pursuance to the orders passed by this Hon'ble Tribunal in the present matter. As none of the unit deposited the imposed EDC, therefore,

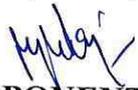


reminder letters were issued to all the 10 units on 31.07.2025, interalia directing to deposit the Environmental Damage Compensation within 15 days. Copies of the reminder letter dated 31.07.2025 issued by DPCC to units are enclosed herewith and marked as **ANNEXURE-1 (Colly)**.

4. That, none of unit(out of 10) has deposited the imposed EDC, therefore second reminder was issued on 01.09.2025, again directing them to submit the Environmental Compensation. Copies of the reminder letter's dated 01.09.2025 are enclosed herewith as **ANNEXURE-2 (Colly)**.

5. That, units neither deposited the imposed EDC nor responded therefore, recovery letter were issued to SDM (Seelampur) on 10.10.2025 to recover the imposed EDC as land revenue. Copy of the letter dated 10.10.2025 issued to SDM is enclosed herewith as **ANNEXURE-3.**

6. In view of the above, the present additional status report may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 22 OCT 2025 day of October, 2025.

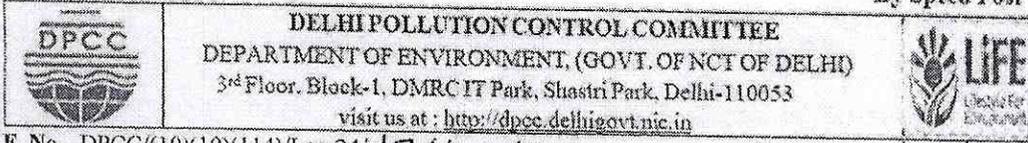


22 OCT 2025


ATTESTED
NOTARY PUBLIC
GOVT. OF NCT OF DELHI


DEPONENT

By Speed Post



3

F. No. DPCC/(10)(10)(114)/Leg-24/1764-67

Dated: 31/07/2025

To,

M/s Israfil T/o Bablu S/o Jile Singh
A-34/2, F/F, Kh.No. 167,170, 180,
Main Gamri Road, Near Govt. Dispensary,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

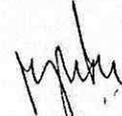
Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/597-600 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Israfil T/o Bablu S/o Jile Singh, A-35/2, F/F, Kh. No. 167,170,180, Main Gamri Road, Near Govt. Dispensary, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 06.01.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Injection Moulding" without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/597-600 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.



M. S. Rawat
SEE, CMC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Incharge IT Cell with the request to upload on DPCC website.
3. Master File, CMC-I.



4

F. No. DPCC/(10)(10)(114)/Leg-24/ 1768-71

Dated: 31/07/2025

To,

M/s Tarun S/o Lt. Joginder,
 H.No. 570, Khumra Mohalla,
 Ghonda,
 Delhi 110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/601-604 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Tarun S/o Lt. Joginder, H.No. 570, Khumra Mohalla, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 14.02.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Acid Pickling (Electroplating)" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/601-604 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.



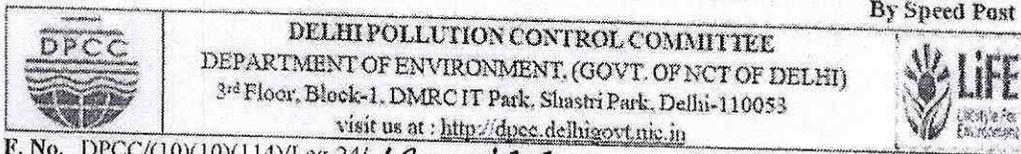
M. S. Rawat
 SEE, CMC-I
 msrawat.dpcc@nic.in

Encl: As above.**Copy to:**

1. The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Incharge IT Cell with the request to upload on DPCC website.
3. Master File, CMC-I.

(5)

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 1800-1803

Dated: 3/07/2025

To,

Sh. Sanjay (Owner)/ Sushil (Tenant)
H.No. 130, G/F, Gali No. 2,
Village Gamri,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

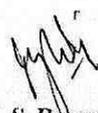
Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/629-632 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **Sh. Sanjay (Owner)/ Sushil (Tenant), H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "**Injection moulding activity and Mfg. of Toys using waste plastic**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/629-632 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.


M. S. Rawat
SEE, CMC-I
msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CMC-I.



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd Floor, Block-1, DMRC IT Park, Shashi Park, Delhi-110053
 visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/(10)(10)(114)/Leg-24/1796-99

Dated: 31/07/2025

To,

M/s Gajender Choudhary
H.No. 127, 1st - 4th floor,
Gali No. 1, Village Gamri,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/625-628 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Gajender Choudhary, H.No. 127, 1st - 4th floor, Gali No. 1, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "**Storage/Godown of paper rolls and paper cup and plates**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/625-628 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department. GNCTD.

M. S. Rawat
M. S. Rawat
SEE, CMC-I

msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
2. **Incharge IT Cell with the request to upload on DPCC website.**
3. **Master File, CMC-I.**

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shaastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)(10)(114)/Leg-24/ 1788-91

Dated: 31/07/2025

To,

M/s Ranveer S/o Mange Ram
H.No. 136A, Gali No. 02,
Village Gamri,
Delhi-110053.

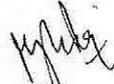
Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/617-620 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Ranveer S/o Mange Ram, H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Light Engineering Works**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/617-620 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 40,000/- (Rs. Forty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.



M. S. Rawat
SEE, CMC-I
msrawat.dpcc@nic.in

Encl: As above.**Copy to:**

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CMC-I.

8

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhi.nic.in	By Speed Post 
	F. No. DPCC/(10)(10)(114)/Leg-24/ 1792-95	

Dated: 31/07/2025

To,

M/s Satbeer S/o Mange Ram
 H.No. 136-A/1, 1st Floor,
 Kh.No. 345, Gali No. 02,
 Gamri Village,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

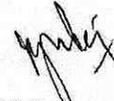
Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/621-624 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Satbeer S/o Mange Ram, H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Electroplating" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/621-624 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

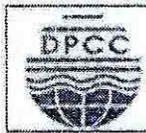


M. S. Rawat
 SEE, CMC-I
 msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Incharge IT Cell with the request to upload on DPCC website.
3. Master File, CMC-I.



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd Floor, Block-I, DMRC IT Park, Shastri Park, Delhi-110053
 visit us at : <http://dpcc.delhigovt.nic.in>



9

F. No. DPCC/(10)(10)(114)/Leg-24/ 1786-83

Dated: 21/07/2025

To,

M/s Kalu Ram S/o Mr. Chote Lal,
 H.No. V-107, Khumra Mohalla,
 Ghonda, Delhi 110053

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/593-596 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Kalu Ram S/o Mr. Chote Lal, H.No. V-107, Khumra Mohalla, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 07.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Powder Coating**" without any pollution control device and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/593-596 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 2,00,000/- (Rs. Two Lakh only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

M. S. Rawat
 SEE, CMC-I
 msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. **Master File, CMC-I.**

10

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhi.govt.nic.in	By Speed Post 
	F. No. DPCC/(10)(10)(114)/Leg-24/ 1784-87	

Dated: 31/07/2025

To,

M/s Gupta Printers and Packers (Prop. Mohit Singh)
 H.No. 110A, Gali No. 2,
 Gamri Village,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

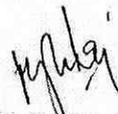
Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/613-616 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "Stitching of cloth bags and Screen printing" and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Unit owner is also directed to close down the printing activity with immediate effect.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/613-616 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

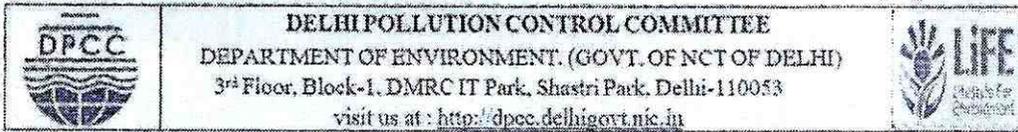


M. S. Rawat
 SEE, CMC-I
 msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Incharge IT Cell with the request to upload on DPCC website.
3. Master File, CMC-I.



F. No. DPCC/(10)(10)(114)/Leg-24/ 1772-75

Dated: 31/07/2025

To,

M/s Jaiveer Singh
Kh.No. 334, B-429,
Gali No. 22, Bhanjanpura,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/605-608 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Stitching of Garments and Bags" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/605-608 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.



M. S. Rawat
SEE, CMC-I
msrawat.dpec@nic.in

Encl: As above.**Copy to:**

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2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CMC-I.

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhi.govt.nic.in	
	By Speed Post	

F.No. DPCC/(10)(10)(114)/Leg-24/1776-79

Dated: 31/07/2025

To,

M/s Gajender Choudhary
 H.No. 127, Gali No. 1,
 Village Gamri,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

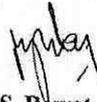
Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/609-612 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Gajender Choudhary, H.No. 127, Gali No. 1, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Making hangers using metal wire (Light Engineering Works)" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/609-612 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 40,000/- (Rs. Forty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.



M. S. Rawat
 SEE, CMC-I
 msrawat.dpcc@nic.in

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.**
2. **Incharge IT Cell** with the request to upload on DPCC website.
3. Master File, CMC-I.

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastrri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
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F. No. DPCC/(10)(10)(114)/Leg-24/ 2084-2086

Dated: 01/09/25

Reminder-II

To,

M/s Gajender Choudhary
H.No. 127, 1st - 4th floor,
Gali No. 1, Village Gamri,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1796-99 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Gajender Choudhary, H.No. 127, 1st - 4th floor, Gali No. 1, Village Gamri, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "Storage/Godown of paper rolls and paper cup and plates" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/625-628 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1796-99 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
Digitally signed by Meghraj Singh Rawat
Date: 2025.09.01 13:20:19 +05'30'

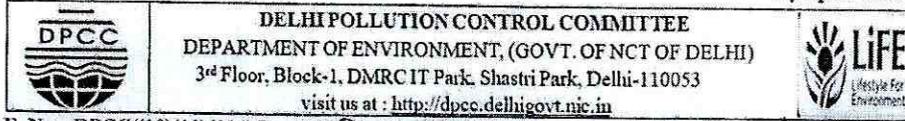
SEE, CMC-I

Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 2081-2083

Dated: 01/09/25

Reminder-II

To,

M/s Satbeer S/o Mange Ram
 H.No. 136-A/1, 1st Floor,
 Kh.No. 345, Gali No. 02,
 Gamri Village,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1792-95 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Satbeer S/o Mange Ram, H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Electroplating" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/621-624 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1792-95 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
 Digitally signed by
 Meghraj Singh Rawat
 Date: 2025.09.01
 13:20:04 +05'30'

SEE, CMC-I

Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

15

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle For Environment
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By Speed Post

F. No. DPCC/(10)(10)(114)/Leg-24/ ~~2078~~ - 2080

Dated: 01/09/25

Reminder-II

To,

M/s Ranveer S/o Mange Ram
H.No. 136A, Gali No. 02,
Village Gamri,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1788-91 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Ranveer S/o Mange Ram, H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Light Engineering Works**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/617-620 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1788-91 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 40,000/- (Rs. Forty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
Digitally signed by
Meghraj Singh Rawat
Date: 2025.09.01
13:19:45 +05'30'

SEE, CMC-I

Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

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By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastrri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)(10)(114)/Leg-24/ 2075-2077

Dated: 01/09/25

Reminder-II

To,

M/s Gupta Printers and Packers (Prop. Mohit Singh)
H.No. 110A, Gali No. 2,
Gamri Village,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1784-87 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 25.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Stitching of cloth bags and Screen printing**" and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Unit owner is also directed to close down the printing activity with immediate effect.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/613-616 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1784-87 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
Digitally signed by Meghraj Singh Rawat
Date: 2025.09.01 13:19:28 +05'30'

SEE, CMC-I

Encl: As above.

o/c

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
	F. No. DPCC/(10)(10)(114)/Leg-24/ 2072-2074	Dated: 01/09/25

Reminder-II

To,

M/s Gajender Choudhary
 H.No. 127, Gali No. 1,
 Village Gamri,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.

Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1776-79 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Gajender Choudhary, H.No. 127, Gali No. 1, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "**Making hangers using metal wire (Light Engineering Works)**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/609-612 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1776-79 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 40,000/- (Rs. Forty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj
 Singh
 Rawat

Digitally signed by
 Meghraj Singh
 Rawat
 Date: 2025.09.01
 13:19:15 +05'30'
 SEE, CMC-I

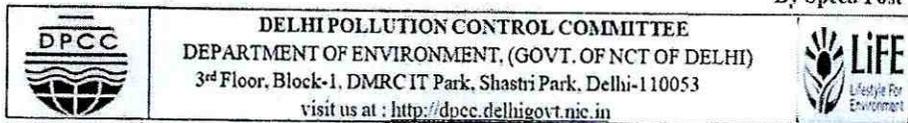
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Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

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By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/ 2067-2071

Dated: 01/09/25

Reminder-II

To,

M/s Jaiveer Singh
Kh.No. 334, B-429,
Gali No. 22, Bhanjanpura,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1772-75 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Jaiveer Singh, Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 16.04.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Stitching of Garments and Bags" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/605-608 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 40,000/- (Rs. Forty Thousand only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1772-75 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 40,000/- (Rs. **Forty Thousand only**) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
 Digitally signed by Meghraj Singh Rawat
 Date: 2025.09.01 13:19:00 +05'30'
 SEE, CMC-I

Encl: As above.

ok

Copy to:

1. **Incharge IT Cell** with the request to upload on DPCC website.
2. **Master File, CMC-1.**

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
F. No. DPCC/(10)(10)(114)/Leg-24/ 2066-2068		Dated: 01/09/25

Reminder-II

To,

M/s Kalu Ram S/o Mr. Chote Lal,
 H.No. V-107, Khumra Mohalla,
 Ghonda, Delhi 110053

Subject: Environmental Compensation (EC)-reg.

Ref: DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1780-83 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **M/s Kalu Ram S/o Mr. Chote Lal, H.No. V-107, Khumra Mohalla, Ghonda, Delhi 110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 07.04.2025.

And whereas, during inspection, it was observed that the addressee was engaged in the activity of "**Powder Coating**" without any pollution control device and operating in non-conforming area. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/593-596 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1780-83 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 2,00,000/- (**Rs. Two Lakh only**) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj
 Singh
 Rawat

Digitally signed
 by Meghraj Singh
 Rawat
 Date: 2025.09.01
 13:18:44 +05'30'

SEE, CMC-I

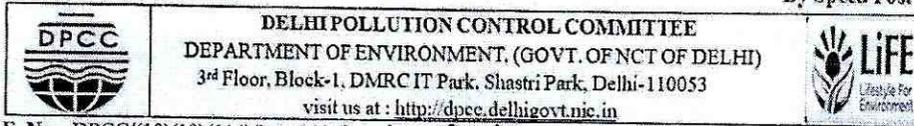
Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

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By Speed Post



F. No. DPCC/(10)(10)(114)/Leg-24/2063-2065

Dated: 01/09/25

Reminder-II

To,

M/s Tarun S/o Lt. Joginder,
H.No. 570, Khumra Mohalla,
Ghonda,
Delhi 110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1768-71 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Tarun S/o Lt. Joginder, H.No. 570, Khumra Mohalla, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 14.02.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Acid Pickling (Electroplating)" without any pollution control device and operating in non-conforming area, discharging untreated wastewater directly into the drain leading to River Yamuna. Unit was found operating without obtaining license/consent from any government/regulating body. Therefore, unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/601-604 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1768-71 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 10,00,000/- (Rs. Ten Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
Digitally signed by Meghraj Singh Rawat
Date: 2025.09.01 13:18:29 +05'30'
SEE, CMC-I

Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

(21)

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
	F. No. DPCC/(10)(10)(114)/Leg-24/ <i>2060-2062</i>	Dated: <i>01/09/25</i>

Reminder-II

To,

M/s Israfil T/o Bablu S/o Jile Singh
 A-34/2, F/F, Kh.No. 167,170, 180,
 Main Gamri Road, Near Govt. Dispensary,
 Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1764-67 dated 31.07.2025 (copy enclosed)

Whereas, in compliance of Hon^{ble} NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit M/s Israfil T/o Bablu S/o Jile Singh, A-35/2, F/F, Kh. No. 167,170,180, Main Gamri Road, Near Govt. Dispensary, Ghonda, Delhi 110053 (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 06.01.2025.

And whereas, during inspection, it was observed that, the addressee was operating in the residential/non-conforming area and engaged in activity of "Injection Moulding" without obtaining license/consent from any government/regulating body. Therefore, the unit was sealed by MCD officials on the spot in the presence of the Joint team.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/597-600 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1764-67 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 2,00,000/- (Rs. Two Lakh only) in the form of DD, in favour of Delhi Pollution Control Committee within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCID.

Meghraj
 Singh
 Rawat
 Digitally signed by
 Meghraj Singh
 Rawat
 Date: 2025.09.01
 13:18:12 +05'30'
 SEE, CMC-I

Encl: As above.

Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

(22)

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhi.govt.nic.in	
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F. No. DPCC/(10)(10)(114)/Leg-24/ 2087-2089

Dated: 01/09/25

Reminder-II

To,

Sh. Sanjay (Owner)/ Sushil (Tenant)
H.No. 130, G/F, Gali No. 2,
Village Gamri,
Delhi-110053.

Subject: Environmental Compensation (EC)-reg.**Ref:** DPCC letter F. No. DPCC/(10)(10)(114)/Leg-24/1800-03 dated 13.06.2025 (copy enclosed)

Whereas, in compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", a joint inspection of your unit **Sh. Sanjay (Owner)/ Sushil (Tenant), H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053** (hereinafter called the addressee) was carried out by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES on 29.04.2025.

And whereas, during inspection, it was observed that the addressee was operating in residential/non-conforming area and engaged in activity of "**Injection moulding activity and Mfg. of Toys using waste plastic**" without obtaining license/consent from any government/regulating body.

And whereas, DPCC vide its letter (F.No. DPCC/(10)(10)(114)/Leg-24/629-632 dated 13.06.2025) has imposed an Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) on you the addressee. Further, a reminder letter for submission of EC was also issued to the addressee vide letter F. No. DPCC/(10)(10)(114)/Leg-24/1800-03 on 31.07.2025. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of Rs. 5,00,000/- (Rs. Five Lakh only) in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj
 Singh Rawat

Digitally signed by
 Meghraj Singh Rawat
 Date: 2025.09.01
 13:20:35 +05'30'

SEE, CMC-I

Encl: As above.

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Copy to:

1. Incharge IT Cell with the request to upload on DPCC website.
2. Master File, CMC-I.

Annexure-3

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By Speed Post/By E-mail

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	 LIFE Lifestyle for Environment
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F.No. DPCC/(10)(10)(114)/Leg-24/2564-66 Date: 10/10/25

To,

**The SDM Seelampur,
Seelampur Court, GT Road,
Delhi-110053.**

Subject: Regarding recovery of Environmental Compensation from the violators (List enclosed)

Sir,

In compliance of Hon'ble NGT order dated 24.02.2025 in OA no. 1277/2024 in the matter of "Varun Gulati Vs CPCB & Ors.", several joint inspections were carried out in Village Ghonda and Gamri by officials of DPCC, MCD, Revenue Department (Seelampur), Delhi Police and BSES.

As per the DPCC policy dated 30.03.2022, DPCC has imposed Environmental Compensation (EC) on 11 Nos. of defaulter units operating in the area of Village Ghonda and Gamri. Out of which only One unit has submitted the requisite EC and 10 no. of following units have not submitted the requisite EC yet.

S.No.	Name and Address	EC imposed
1	M/s Israfil T/o Bablu S/o Jile Singh A-34/2, F/F, Kh.No. 167,170, 180, Main Gamri Road, Near Govt. Dispensary, Delhi-110053.	Rs. 2,00,000/-
2	M/s Tarun S/o Lt. Joginder H.No. 570, Khumra Mohalla, Ghonda, Delhi-110053.	Rs. 10,00,000/-
3	M/s Kaluram S/o Chhote lal H.No. V-107, Khumra Mohalla, Ghonda, Delhi-110053.	Rs. 2,00,000/-
4	M/s Jaiveer Singh Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053.	Rs. 40,000/-
5	M/s Gajender Choudhary (Ground floor), H.No. 127, Gali No. 1, Village Gamri, Delhi-110053.	Rs. 40,000/-
6	M/s Gupta Printers and Packers (Prop. Mohit Singh) H.No. 110A, Gali No. 2, Gamri Village, Delhi-	Rs. 5,00,000/-

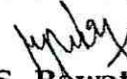
24

	110053.	
7	M/s Ranveer S/o Mange Ram H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053.	Rs. 40,000/-
8	M/s Gajender Choudhary (1st - 4th floor), H.No. 127, Gali No. 1, Village Gamri, Delhi-110053.	Rs. 40,000/-
9	M/s Satbeer S/o Mange Ram H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053.	Rs. 10,00,000/-
10	Sh. Sanjay (Owner)/ Sushil (Tenant) H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi-110053.	Rs. 5,00,000/-

In view of above, you are requested to take appropriate action for recovery of **EC as mentioned above** as arrears of the land revenue at the earliest and submit the compliance report to this office within 15 days.

This issues with the approval of Competent Authority, DPCC.

Yours Sincerely


M.S. Rawat
SEE, CMC-I

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.**
2. **Master File, CMC-I.**